



Core Banking Technical Operations Department, State Bank of India, Global IT Centre, Sector-11, CBD Belapur, Navi Mumbai - 400614

CORRIGENDUM - 3

Please refer the RFP no. SBI/GITC/Core Banking-Tech Operation/2021/2022/799 dated 20.10.2021. Corrigendum - 3 "for extension of bid submission date" is available under "Procurement news" at Bank's Website, https://www.sbi.co.in and e-Procurement agency portal https://etender.sbi/SBI/

Place: Navi Mumbai Date: 26.11.2021 CB - Tech Operations Department

PUNJAB LOGISTICS INFRASTRUCTURE LIMITED TENDER NOTICE (E-TENDER cum REVERSE AUCTION MODE ONLY) Online "Professional Services of Handling of Containers, Cargo, Internal Transportation of Containers, PFT Rates (Break Bulk Cargo) at MML/PPLIL, Ludhiana, Punjab" only through e-tender cum reverse auction mode (in two bid system).

ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") AND THIRD CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT TO THE OPEN OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

CHOKSI IMAGING LIMITED

Registered Office: Survey No.121, Plot No 10, Silvassa Industrial Est. 66 Kva Road, Amlil, Silvassa, Dadra & Nagar Haveli, 396230, Gujarat, India, Tel: 026 0264 2240 / 41; Email: compliance.officer@choksiworld.com; Website: www.choksiworld.com; Contact Person: Rishi Dave, Company Secretary & Compliance Officer

OPEN OFFER FOR ACQUISITION OF UP TO 10,14,000 (TEN LAKHS FOURTEEN THOUSAND) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26.00% (TWENTY-SIX PERCENTAGE) OF THE VOTING SHARE CAPITAL OF CHOKSI IMAGING LIMITED ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY MR. SAMIR CHOKSI ("ACQUIRER 1") AND CHOKSI ASIA PRIVATE LIMITED (FORMERLY KNOWN AS HI-TECH IMAGING PRIVATE LIMITED) ("ACQUIRER 2") (ARE COLLECTIVELY REFERRED TO AS "ACQUIRERS") ("OFFER/OPEN OFFER") IN COMPLIANCE WITH REGULATIONS 3(2) AND OTHER APPLICABLE PROVISIONS OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011 AND SUBSEQUENT AMENDMENTS THERETO ("SEBI (SAST) REGULATIONS").

Table with 2 columns: Members of the Committee of Independent Directors ("IDC") and Recommendations on the Open Offer, as to whether the offer is fair and reasonable.

3. Other details of the Open Offer 3.1. The Open Offer is being made under Regulation 3(2) and 4 of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.

3.2. The Open Offer is not a compelling offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competing offer(s) to this Open Offer and the last date for making such competing offer has expired. The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations.

3.3. The dispatch of the LOF to all the Public Shareholders of the Target company holding Equity shares as on Identified date (i.e., November 15, 2021) has been completed (either through electronic or physical mode) dated November 23, 2021 in accordance with Regulation 18(2) of the SEBI (SAST) Regulations.

3.4. In case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper in writing signed by the shareholder(s) during the Tendering Period, i.e. from November 30, 2021 to December 13, 2021, along with the following details:

3.5. Details regarding the status of Statutory and other Approvals

3.6. Revised Schedule of Activities

Table with 3 columns: S.No., Activity, and Revised Schedule (Day and Date). Rows include Date of PA, Date of publication of the DPS, Last date for filing of the draft letter of offer with SEBI, etc.

\*Date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer shall be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers and Parties to SPA) are eligible to participate in the Offer any time before the closure of the Offer.

ISSUED BY THE MANAGER TO THE OFFER and REGISTERED TO THE OFFER. Includes logos and details for FedeX Securities Private Limited and Adroit Corporate Services Private Limited.

paytm ONE 97 COMMUNICATIONS LIMITED. Registered Office: First Floor, Devika Tower, Nehru Place, New Delhi 110 019, India; Tel: +91 11 2628 0280; Website: www.paytm.com

I. Statement of Unaudited Consolidated Financial Results for the quarter and six months ended September 30, 2021

Table with 7 columns: Sr. No., Particulars, and financial results for September 2021, June 2021, September 2020, and March 2021. Includes Total income, Profit/loss, Net profit, and Earnings per share.

II. Statement of Unaudited Standalone Financial Results for the quarter and six months ended September 30, 2021

Table with 7 columns: Sr. No., Particulars, and financial results for September 2021, June 2021, September 2020, and March 2021. Includes Total income, Profit/loss, and Net profit.

Notes: 1. The above are extract of the detailed format of Unaudited Financial Results (Consolidated and Standalone) for the quarter and six months ended September 30, 2021 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended.

Place: New Delhi Date: November 27, 2021. For One 97 Communications Limited. Chairman, Managing Director and CEO: Vijay Shekhar Sharma

This addendum-cum-corrigendum to the Letter of Offer, the Abridged Letter of Offer, the Application Form and other applicable issue materials ("Addendum-cum-Corrigendum") in India is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold, to subscribe or sell either entitlements or securities.

HKG LIMITED. Our Company was incorporated under the Companies Act, 1956 in New Delhi as "Yogya Enterprises Ltd" on 16 September, 2010 vide Certificate of Incorporation issued by the Registrar of Companies, Delhi & Haryana.

ADDENDUM-CUM-CORRIGENDUM TO THE LETTER OF OFFER, THE ABRIDGED LETTER OF OFFER, THE APPLICATION FORM AND OTHER APPLICABLE ISSUE MATERIALS

This Addendum-cum-Corrigendum is being issued pursuant to Schedule IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations"). Our Company has filed the Letter of Offer with the Stock Exchange and SEBI.

Table with 8 columns: Category of shareholder, No. of shareholders, No. of fully paid up equity shares held, Total no. shares held, and other metrics.

Accordingly, the Letter of Offer (specifically the section titled "Capital Structure" from page 35 to 40 (both pages inclusive), Abridged Letter of Offer, Application Form and other applicable issue materials stand amended to the extent stated hereinabove.

This Addendum-cum-Corrigendum shall be read in conjunction with the Letter of Offer, Abridged Letter of Offer, Application Form and other applicable issue materials.

Investors should only rely on the information included in this Addendum-cum-Corrigendum, the Letter of Offer, the Abridged Letter of Offer, the Application Form and other applicable issue materials while making an investment decision to invest in the Issue.

For HKG Limited. Meet Paresh Shah, Managing Director. Date: 26/11/2021. Place: Mumbai. Disclaimer: HKG Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with the Securities and Exchange Board of India and BSE.